GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO.2938 TO BE ANSWERED ON $2^{\rm ND}$ DECEMBER, 2016

ANTI TOBACCO CAMPAIGN

2938. SHRI SHRIRANG APPA BARNE:

SHRI ADHALRAO PATIL SHIVAJIRAO:

SHRI DHARMENDRA YADAV:

SHRI E.T. MOHAMMED BASHEER:

SHRI VINAYA BHAURAO RAUT:

DR. SHRIKANT EKNATH SHINDE:

SHRI RAJENDRA AGRAWAL:

SHRI ASADUDDIN OWAISI:

SHRI HARISH CHANDRA ALIAS HARISH DWIVEDI:

SHRI SUMEDHANAND SARSWATI:

SHRI BHEEMRAO B. PATIL:

DR. PRITAM GOPINATH MUNDE:

SHRI ANANDRAO ADSUL:

SHRI D.K. SURESH:

SHRI NALIN KUMAR KATEEL:

PROF. CHINTAMANI MALVIYA:

DR. BHARATIBEN D. SHYAL:

DR. RAVINDRA KUMAR RAY:

SHRIMATI DARSHANA VIKRAM JARDOSH:

SHRI SHER SINGH GHUBAYA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government hosted the Seventh Session of the Conference of Parties (CoP7) of the WHO Framework Convention on Tobacco Control (FCTC) and if so, the details thereof along with the Government's agenda on the matter;
- (b) the details of steps taken to promote ratification, acceptance and approval of the protocol to eliminate illicit trade in tobacco products in order to facilitate its early entry into force;
- (c) the details of deaths caused due to tobacco consumption during the last three years, State/UT-wise;
- (d) the details of measures and campaigns initiated by the Government to spread awareness about the ill-effects of tobacco consumption especially among youth and children; and
- (e) whether the outcome of such initiatives would affect the livelihood of millions of tobacco farmers and farm labourers involved in tobacco, tendu leaves and cigar leaf cultivation and, if so, the measures taken by the Government to safeguard farmers interests?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

(a): Ministry of Health & Family Welfare, Government of India hosted the Seventh Session of the Conference of Parties (COP7) to the WHO Framework Convention on Tobacco Control, from 7th to 12th November, 2016 at Greater NOIDA, Uttar Pradesh.

Agenda of the above Conference is enclosed as Annexure.

(b): Ministry of Health & Family Welfare had circulated a Draft Cabinet Note for approval to the signing of the Protocol to Eliminate Illicit Trade in Tobacco Products developed under Article 15 of the WHO FCTC. However, based on the suggestion of the Department of Revenue, an Inter-Ministerial Group (IMG) consisting of officers from Department of Revenue, Ministry of Finance and Ministry of Health & Family Welfare was set up to look into the domestic legislations, do a gap analysis and recommend measures to promote ratification of the Protocol by India. The IMG has not yet submitted its report.

(c): No such State/UT-wise data is available with this Ministry.

However, as per the "Report on Tobacco Control in India" published in 2004, about 8-9 lakhs Indians die of tobacco related diseases every year.

A nationally representative study on smoking and death in India (published in 2008) found that smoking causes a large and growing number of premature deaths in the country. The study estimated that in 2010, the annual number of deaths from smoking in India would be around 10 lakhs.

(d): The stakeholders are being made aware on a regular basis about the adverse effects of tobacco usage on health through various anti-tobacco campaigns vide different mode of communication including TV, Radio, Print media, social media, films, train wrap etc. and by displaying awareness material in trade fair, mela etc.

Government of India has notified rules to regulate films and TV programmes depicting scenes of tobacco usage to spread awareness. Such films and TV programmes are statutorily required to run anti-tobacco health spots, disclaimers and static health warnings.

Further, to spread awareness on adverse impact of consumption of tobacco products, the size of specified health warnings on packages of tobacco and tobacco products has been increased to 85% w.e.f. 1st April, 2016.

(e): The initiatives taken by the Government are aimed at spreading awareness about the harms and adverse health consequences of tobacco use, with a view to promoting public health. There is no evidence to link such initiatives with the livelihoods of tobacco growers and workers.

However, the Crop Diversification Programme, an ongoing sub scheme of Rashtriya Krishi Vikas Yojana (RKVY) run by Ministry of Agriculture and Farmers Welfare, has been extended to 10 tobacco growing states w.e.f. 2015-16 to encourage tobacco growing farmers to shift to alternate crops/cropping systems.



Conference of the Parties to the WHO Framework Convention on Tobacco Control

Seventh session Delhi, India, 7–12 November 2016 **Provisional agenda item 1.1**

FCTC/COP/7/1 Rev.1 6 September 2016

Provisional agenda

- 1. Opening of the session
 - 1.1. Adoption of the agenda and organization of work

 Documents FCTC/COP/7/1 Rev.1 and FCTC/COP/7/1 Rev.1(annotated)
 - 1.2. Credentials of participants

 Document FCTC/COP/7/2
- 2. Applications for the status of observer to the Conference of the Parties

 *Document FCTC/COP/7/3**
- 3. Invited speakers
- 4. Global progress report in implementation of the WHO FCTC, followed by a general debate Documents FCTC/COP/7/4 and FCTC/COP/7/DIV/3
- 5. Treaty instruments and technical matters
 - 5.1. Status of the Protocol to Eliminate Illicit Trade in Tobacco Products

 *Document FCTC/COP/7/5**
 - 5.2. Impact assessment of the WHO FCTC: report by the expert group Document FCTC/COP/7/6
 - 5.3. Implementation of Article 5.3 of the WHO FCTC Document FCTC/COP/7/7
 - 5.4. Further development of the partial guidelines for implementation of Articles 9 and 10 of the WHO FCTC: "Regulation of the contents of tobacco products" and "Regulation of tobacco product disclosures": report by the working group and report by WHO

Documents FCTC/COP/7/8: FCTC/COP/7/9: FCTC/COP/7/INF.DOC/1

- 5.5. Control and prevention of globally emerging products
 - 5.5.1 Control and prevention of waterpipe tobacco products: report by WHO Document FCTC/COP/7/10
 - 5.5.2 Electronic nicotine delivery systems and electronic non-nicotine delivery systems: report by WHO

 Document FCTC/COP/7/11
- 5.6. Economically sustainable alternatives to tobacco growing (in relation to Articles 17 and 18 of the WHO FCTC)

Document FCTC/COP/7/12

- 5.7. Implementation of Article 19 of the WHO FCTC: "Liability": report by the expert group *Document FCTC/COP/7/13*
- 5.8. Addressing gender-specific risks when developing tobacco control strategies (*item proposed by a Party*)

Document FCTC/COP/7/14

5.9. Tobacco advertising, promotion and sponsorship: depiction of tobacco in entertainment media (*item proposed by a Party*)

Document FCTC/COP/7/38

6. Reporting, implementation assistance and international cooperation

- 6.1. Reporting arrangements under the WHO FCTC: report by the expert group Document FCTC/COP/7/15
- 6.2. International cooperation for implementation of the WHO FCTC, including the implementation of the 2030 Agenda for Sustainable Development, the global NCD targets and human rights

Document FCTC/COP/7/16

6.3. South-South and Triangular cooperation

Document FCTC/COP/7/17

6.4. Sustainable measures to strengthen implementation of the WHO FCTC: report by the working group

Document FCTC/COP/7/18

6.5. Financial resources and mechanisms of assistance Document FCTC/COP/7/19

6.6. Issues related to implementation of the WHO FCTC and settlement of disputes concerning the implementation or application of the Convention

Document FCTC/COP/7/20

6.7. Trade and investment issues, including agreements, and legal challenges in relation to the implementation of the WHO FCTC

Document FCTC/COP/7/21

7. Budgetary and institutional matters

- 7.1. Performance report for the 2014–2015 workplan and budget Document FCTC/COP/7/22
- 7.2. Interim performance report for the 2016–2017 workplan and budget Document FCTC/COP/7/23
- 7.3. Payment of the voluntary assessed contributions and measures to reduce Parties in arrears Document FCTC/COP/7/24
- 7.4. Proposed workplan and budget for the financial period 2018–2019 Documents FCTC/COP/7/25; FCTC/COP/7/INF.DOC./2
- 7.5. Convention Secretariat's fundraising efforts and collaborative work Documents FCTC/COP/7/26
- 7.6. Process and methodology to conduct the performance evaluation for the current and subsequent Head of the Convention Secretariat: report by the Bureau of the Conference of the Parties

Document FCTC/COP/7/27

7.7. Review of accreditation of nongovernmental organizations with the status of observers to the Conference of the Parties

Document FCTC/COP/7/28

7.8. Review of accreditation of intergovernmental organizations with the status of observers to the Conference of the Parties

Document FCTC/COP/7/29

7.9. Maximizing transparency of Parties' delegations, intergovernmental organizations, nongovernmental organizations and civil society groups during sessions of the COP and meetings of its subsidiary bodies

Document FCTC/COP/7/30

- 7.10. Possible amendments to the Rules of Procedure of the Conference of the Parties *Document FCTC/COP/7/31*
- 7.11. Strengthening synergy between the Conference of the Parties and the World Health Assembly

Document FCTC/COP/7/32

- 7.12. Relationship of the Convention Secretariat with other international entities: observer status *Document FCTC/COP/7/33*
- 7.13. Hosting arrangements between the Convention Secretariat and WHO *Document FCTC/COP/7/34*
- 8. Date and place of the eighth regular session of the Conference of the Parties

 *Document FCTC/COP/7/35**
- 9. Election of the President and Vice-Presidents of the Conference of the Parties

 *Document FCTC/COP/7/36**

- 10. Adoption of the provisional report of the seventh session of the Conference of the Parties $Document\ FCTC/COP/7/37$
- 11. Closure of the session

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